The Government must seriously consider the phasing of the repayment of loans and interests in particular besides other financial and industrial issues. The Government must also issue directions to the financial institutions to treat the industries located in these areas as a special case on a separate footing.

It is requested that a small Committee must be appointed by the Government to take care of the small industries and also it can quickly go into he whole question and suggest a package of concessions to enable these industrial units to tide over the present unusual and difficult situation.

This is very essential and urgent since the above three regions, the Terai areas of UP, Punjab and Kashmir were by and large peaceful earlier. But now particularly after the coming of Punjab terrorists into the Terai area, the industrial growth has become impossible in that area. The Government should therefore encourage the industries to come up in these backward and far flung areas.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Deputy Speaker, Sir, first I must thank you for calling me at last.

MR. DEPUTY SPEAKER: In return I should thank you if you were to stick to him.

SHRI SRIBALLAV PANIGRAHI: Sir, a serious and disturbing thing had happened in Orissa. The Orissa Lok Pal and Lok Ayukt Act 1970, which received the Presidential assent in 1971, had been all of a sudden repealed by the Orissa Government by an Ordinance promulgated by the Governor, as you know, on 15th last, within two days this is important—of the adjournment of the State Assembly met on 11th 13th July. Within two days of the adjournment of the State Assembly, there was an Ordinance promulgated repealing the Lok Pal and Lok Ayukt Act.

Before the Lok Pal, serious allegations

of corruption involving three Cabinet Ministers were pending. And similar allegations of impropriety and also corruptions against other dignitaries were pending. The entire political leadership and the people who are in power were upset by the impartial way the Lok Pal was discharging its duty.

Such repealing of the Act is unethical and undemocratic. I believe since it is in the Concurrent List, it receives the President's assent, without referring to the Government of India.

Without President's permission, repealing of this Act is unconstitutional and illegal. Thus it is very much ill intended. I would request the Government of India, particularly the Minister of State in the Ministry of Parliamentary Affairs, who is present here, to look into it. They should intervene and see that the Constitutional propriety and democratic principles are upheld in this country. (Interruptions). It is a serious matter.

## (Interruptions)

SHRI GUMAN MAL LODHA: It is a serious matter. The institution of Lok Pal is very important. (Interruptions)

SHRI SRIBALLAV PANIGRAHI: This is a very serious matter. The hon. Minister should respond and something should be done.(Interruptions).

SHRI RANGARAJAN KUMARAMAN-GALAM: Sir, I agree that the point raised by the hon. Members is a serious one. I will definitely ask the concerned Minister to look into and get the information. We will then see whether it is Constitutional impropriety or illegality whatever it is. We will keep them informed.

SHRI V. DHANANJAYA KUMAR (Mangalore): I would like to draw the attention of the Government to a reported information that a number of senior tAS officers in Karnataka have asked for repatriation. A statement has been issued by the hon.